

26.9.94

Hon. Mr. S. Das Gupta, A.M.

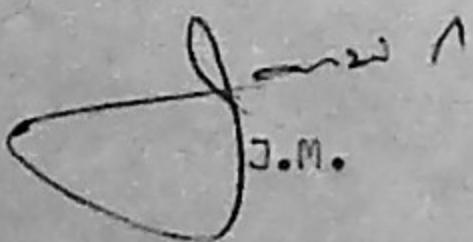
Hon. Mr. J.S. Dhaliwal, J.M.

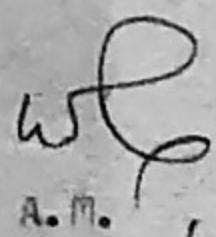
for the petitioner. Shri Prashant Mishra,

Shri Prashant Mishra to whom notice was given also
along with Shri C.S. Singh for the O.P.S. Party,
appears. The alleged contemper is also present in the Court.

Shri C.S. Singh for respondents.

In this case the direction of the Tribunal contained in the judgment and order dated 8.11.1993 was that the representation of the applicant in O.A. No. 1481 of 1993 shall be decided by the respondents in the light of the documentary evidence produced by him within a period of two months from the date of communication of the order. It appears that the order was communicated in the month of December to the respondents but thereafter a Review petition was filed and the same was also dismissed. The representation has since been disposed of by order dated 21.9.94. ^{Abdoubt} There has been some delay in disposal of the representation which was ordered to be disposed of within a period of two months from the date of communication of the order, ^{but} we do not find that there is any wilful or deliberate delay in disposing of the representation. ^{This} In view of the matter, we find that respondents have not committed any contempt. ^{of court.} This contempt petition is disposed of accordingly. Notices already issued is discharged.


J.S. Dhaliwal
J.M.


S. Das Gupta
A.M.